

Copy of Sh. G. N. Pandey Acmm Delhi 645 5/10/82

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IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN MAGISTRATE  
TIS HAZARI, DELHI - COMPANY CASE NO. \_\_\_\_\_ OF 2000.

The Registrar of Companies,  
ACT of Delhi & Haryana,  
2nd Floor, Paryavaran Bhawan,  
B Block, CGO Complex,  
Lodhi Road, New Delhi-110003.

1062/8  
312/10 23/12/2001  
31/12/2001  
...COMPLAINANT



Ver

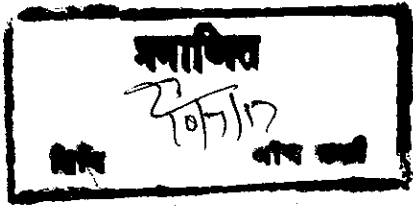
1. M/S Oriental Green Environment Ltd. E-59, Community Centre, Naraina New Delhi.
2. Sh. Sarjeet Singh → P.O. C-18, Duggal Estate, Devli Road, Khairpur New Delhi.
3. Sh. Jagvinder Singh Vill & P.O. Chak, Distt. Gurdaspur
4. Sh. Mahi Bishal Srivastava Vill & P.O. Alipur, Jullandhar

02401P-0246482001

ACCUSED

02401P-0246482001

COMPLAINT UNDER SECTION 162/220 READ WITH SECTION 220 (3)  
OF THE COMPANIES ACT, 1956.



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ROC Vs. M/S Oriental Green Environment Ltd.

29-11-06

Present CP for ROC.

Accused are absent.

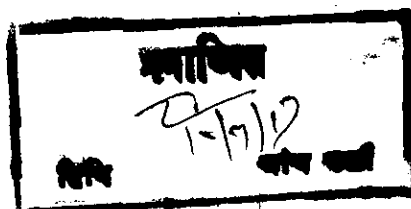
Process Server H.C. Ranbir who served the process u/s 83 Cr.P.C. With respect to accused Sarjeet Singh is present. His statement is recorded as CW-2. I have perused his statement as well as reports Ex.CW-1/A and CW-2/A. On the process U/s 82-83 Cr.P.C. I am satisfied that accused Sarjeet Singh is not traceable and no property capable of being attached could be located in his names. Accused Sarjeet Singh is declared proclaimed offenders.

Issue fresh notice be issued to process server who served process u/s 82-83 Cr.P.C qua accused Jasvinder Singh.

Fresh process u/s 82/83 Cr.P.C be issued against accused B.B Shrivastava and W/A for a sum of Rs. 2 lacs against accused no.1 company returnable on 30-7-07.

Issued  
@  
18/11/06

ACMM/Delhi



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ROC VS. M/S. ORIENTAL GREEN ENVIRONMENTAL LTD.

CW2: Statement of HC-Ranbir, No. 35-SD, P.S. Ambedkar Nagar, New  
Delhi ON SA

On 15.11.2005 I was entrusted with processes U/s 83  
Cr.PC with respect to accused Sarjeet Singh. I went to the address  
i.e. C-18, Duggal colony, Devli Road, Khanpur, Delhi, but could not locate  
any movable or immovable property capable of being attached in his  
name. Report on the processes of accused U/s 83 Cr.PC is  
Ex.CW2/A.

RO & AC

ACMM/Delhi  
29.11.2006

*Ranbir Singh*

*[Signature]*

कार्यालय जिला एवं सत्र न्यायाधीश  
दिल्ली  
प्रतिनिधि के नाम (पंजीकृत)  
प्रमाणित किया जाता है  
10/7/17  
दिनांक: जॉन कन  
भारतीय लोक अभियान 1842  
कारा 76 के अधिनियम

*[Signature]*

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